

ACT NO. XII OF 1897.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 26th March, 1897.)

An Act to enable local authorities to borrow money for temporary emergencies.

WHEREAS it is expedient to enable local authorities to borrow money for temporary emergencies; It is hereby enacted as follows:—

1. (1) This Act may be called the Local Authorities (Emergency) Loans Act, 1897.

Short title and commencement.

(2) It extends to the whole of British India; and

(3) It shall come into force at once.

XI of 1879.

2. (1) Notwithstanding anything contained in the Local Authorities Loan Act, 1879, or in any other law for the time being in force, a local authority as defined in that Act may, with the previous sanction of the Governor General in Council, borrow money on the security of its funds for any of the following purposes, namely:—

Power to local authorities to borrow in case of famine or epidemic disease.

(a) the giving of relief and the establishment and maintenance of relief-works in time of famine or scarcity;

(b) the prevention of the outbreak or spread of any dangerous epidemic disease; and

(c) any measures which may be connected with, or ancillary to, any of the purposes aforesaid.

(2) Nothing in this section shall be deemed to authorize any local authority to borrow or spend money for any purpose for which under the law for the

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the time being in force it is not authorized to apply its funds.

Power to Governor General in Council to impose conditions.

3. (1) Every loan under the last foregoing section shall be made subject to such terms and conditions as the Governor General in Council may think fit to impose.

(2) In particular, and without prejudice to the generality of the provisions of sub-section (1), the Governor General in Council may, by general or special order, prescribe—

- (a) the terms on which the Governor General in Council or the Local Government may lend money under this Act ;
- (b) the manner of recording and enforcing the conditions on which such loans are to be made ;
- (c) the inspection of any works carried out or expenditure incurred by means of such loans ;
- (d) the instalments by which such loans are to be repaid, the interest to be charged thereon and the manner and time of repaying such loans and of paying the interest thereon ; and
- (e) the accounts to be kept in respect of such loans.

Application of sections 6 and 7, Act XI, 1879.

4. The provisions of sections 6 and 7 of the Local Authorities Loan Act, 1879, shall apply to the borrowing of money under this Act. XI of 1879.

Application to loans made before commencement of Act.

5. The provisions of this Act shall apply to any loan made after the first day of January, 1897, and before the commencement of this Act by, or with the sanction of, the Governor General in Council to any local authority for any of the purposes hereinbefore mentioned, and every such loan shall be deemed to have been made under this Act.